NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/02/2018 AT 10.30 AM		
PRESENT: SHRI Ch. MO	HD SHARIEF TARIQ, MEMBER-JU	JDICIAL
APPLICATION NUMBER	: CA/32/IB/2017	
PETITION NUMBER	: CP/508/ (IB)/CB/2017	
NAME OF THE APPLICANT	: ENNORE COKE LIMITED	
UNDER SECTION	: 10 RULE 7 OF INSOLVENCY & BAN	KRUPTACY CODE 2010
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
Sentor Standing Counsel My Nasayanaswami hor CIT (RAVI RASHANDAN)	J Navayanaswawy For III Respondent	FOR Lan'
. Vishna Mohan	Counsel for RP	Who

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\$68/10/c8/2=17 CA/32/IB/2018 in CP/

ORDER

Counsel for RP present. Counsel for the Chief Commissioner, Income Tax Department, Chennai present and prayed for time for completion of the assessment in relation to the item Nos.3 and 5 that pertains to the TDS receivable from the Income Tax Department, as has been claimed by the Corporate Debtor. The Counsel for the Chief Commissioner, Income Tax Department, Chennai is directed to instruct his client to complete the assessment within one month and submit the report to this Bench. Counsel for the RP is directed to issue fresh notice to the concerned assessing officers in relation to the item Nos.1,2,4 and 6 and file an affidavit within a week's time. The statutory authorities shall file the representation within two weeks' time after receiving the notice, otherwise it shall be presumed that they have no representation to make. Put up on 07.03.2018 at 10.30 A.M.

> (CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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